



2026:AHC:43076

HIGH COURT OF JUDICATURE AT ALLAHABAD
WRIT - C No. - 7611 of 2026

Bhanu Pratap And Another

.....Petitioner(s)

Versus

State Of Up And 12 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Ashok Kumar Yadav
Counsel for Respondent(s)	:	Azad Rai, C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the parties and perused the record.
2. In view of the order proposed to be passed herein, no useful purpose would be served by putting the private respondent to notice and keeping this petition pending before this Court. However, in case the private respondent feels aggrieved by the order his/her right to seek modification/variation of the order is being kept reserved.
3. The basic relief sought by the petitioners in the present petition is to direct the respondent No.2/Sub Divisional Magistrate, Tehsil-Phoolpur, District- Prayagraj to decide Case No. 3045/ 2026, Computerize Case T202602030203045, Rajbahadur and others Versus Vijay Kumar Pal and others, under Section 116 of Uttar Pradesh Revenue Code, 2006, expeditiously.
4. The matter is pending before the respondent No.2 since long and considerable time has already been lapsed but till date no final decision has been taken in the matter.
5. In the facts and circumstances of the case, the present petition is disposed of directing the respondent No.2/Sub Divisional Magistrate, Tehsil-Phoolpur, District- Prayagraj to decide the aforesaid case ***strictly in accordance with law*** but without granting unnecessary adjournment unless there is no legal impediment.
6. It is made clear that this Court has not adjudicated the matter on merits.

(Prakash Padia,J.)

February 25, 2026

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